

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P. No. 09/241-242/2016  
IA 69/2017

CORAM: SHRI B. S. V. PRAKASH KUMAR  
MEMBER (J)  
SHRI V. NALLASENAPATHY  
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 26.02.2018

NAME OF THE PARTIES: Jayant Solanki & Ors.  
V/s.  
Setco Chemicals India Pvt Ltd & Ors.

SECTION OF THE COMPANIES ACT: 241-242

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**ORDER**

**IA 69/2017 in CP 09/241-242/2016**

On the Amendment Application to the consent terms jointly filed by the parties, seeking modification to the consent terms dated 2.8.2016 as below:

“In Para 3, the words and figures ₹3 crores (Rupees Three Crores) be substituted with ₹1.5 crores (Rupees One Crore Fifty Lakhs);  
And  
Annexures ‘A’ to ‘D’ be replaced with the new Annexure ‘A’ to ‘D’, which are annexed.”

By going through the various figures and tables annexed to this Consent Terms reflecting distribution of the assets between the parties, this Bench being satisfied with the relief sought by the Petitioner, this Amendment application jointly filed by both the parties is hereby amended for substitution of ₹1.5 crores in place of ₹3 crores in Para 3 and also change of workings (Annexures A, B, C & D) accordingly.

Contd...2/-

: 2 :

Accordingly, this application is hereby allowed.

Sd/-

**V. NALLASENAPATHY**  
Member (Technical)

Sd/-

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)